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ITEM NO.35

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No.3453/2004  
(From the judgement and order dated 19/03/2004 in CRL.A. No. 227/2002 of HIGH COURT OF RAJAS  
THAN AT JODHPUR)

JALARAM

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(With appln(s) for exemption from filing O.T. and bail)

Date: 24/09/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)Mr.U.R.Lalit, Sr.Adv.  
Mr.Ram Niwas, Adv.

Mr. K.L. Taneja,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice on delay as well as on SLP and on application for bail also.

(G.V.Ramana)(Veera Verma)  
Court MasterCourt Master

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